

A story has appeared in the Indian Express to-day that due to the ignorance of the Government Indian rural masses are subjected to darkness. Due to increased quackery in the country deaths are increasing and permanent damages are caused to them. Therefore, I demand a statement from the Home Minister who is present.

MR. DEPUTY SPEAKER : You have not given notice. First you give in writing. Please take your seat.

SHRI SOMNATH RATH (Aska) : Is Mr. Walcott going to Bhuvaneshwar ?

(Interruptions)

SHRI S. SINGARAVADIVEL (Thanjavur) : The crops in some parts of the Cauvery Delta in Thanjavur in Tamilnadu are withering for want of water for irrigation. The farmers are in distress. I request the Government of India to persuade the Karnataka Government to supply water.

MR. DEPUTY SPEAKER : You give it in writing. I will see.

12.03 hrs.

PAPERS LAID ON THE TABLE

[English]

Review on the working of and the Annual Report of the Construction Council of India for 1985-86 and Statement showing reasons for delay in laying these papers.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) : I beg to lay on the Table —

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India, Bombay, for the year 1985-86 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Overseas Construction Council of India, Bombay, for the year 1985-86.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in library. See No. LT 3864/87]

Statement explaining reasons for not laying the Annual Report and audited Accounts of the National Jute Manufacturers Corporation Limited with in the stipulated period

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI RAM NIWAS MIRDHA) : I beg to lay, on the Table a statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the National Jute Manufacturers Corporation Limited for the year 1985-86 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library. See No. LT 3865/87]

Notification under the Delhi Police Act, 1978

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : I beg to lay on the Table a copy of the Delhi Police (Punishment and Appeal) (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. F. 5/20/84-Home (P) in Delhi Gazette dated the 4th September, 1986 under sub-section (2) of section 148 of the Delhi Police Act, 1978. [Placed in Library. See No. LT 3866/87]

Review on the Working of the Delhi Financial Corporation and Annual Report of the Corporation for 1985-86 and a Statement showing reasons for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with Audit Report for the year 1985-86, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951.

(ii) A copy of the Audit Report (Hindi and English versions) of the Comptroller and Auditor General of India on the Accounts of the Delhi Financial Corporation for the year 1985-86 under sub-section (7) of section 37 of the State Financial Corporations Act, 1951.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Financial Corporation for the year 1985-86.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 3867/87]

Notification under the Code of Criminal Procedure, 1973

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : I beg to lay on the Table a copy of the Criminal Courts and Court-Martial (Adjustment of Jurisdiction) Amendment Rules, 1986 (Hindi and English versions) published in Notification No. S.O. 4010 in Gazette of India dated the 6th December, 1986 issued under sub-section (1) of section 476 of the Code of Criminal Procedure, 1973. [Placed in Library. See No. LT—3868/87]

Review on the Working of and the Annual Reports of the Coffee Board for 1984-85 and 1985-86 and statements showing reasons for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, for the year 1985-86.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board, for the year 1985—86.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 3869/87]

(3) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board for the year 1985-86 (General Fund).

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT 3870/87]

(5) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board for the year 1984-85 (Pool Fund).

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library. See No. LT 3871/87]

(7) (i) A Copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1985-86 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rubber Board, Kottayam, for the year 1985-86.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above. [Placed in Library. See No. LT 3872/87]

Review on the Working and the Annual Report of the Handicrafts and Handlooms Exports Corporation of India Ltd. for 1985-86 and statement showing reasons for delay in laying these papers.

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI RAM NIWAS MIRDHA) : I beg to lay on the table :—

- (1) A copy such each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) Review by the Government the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1985-86.
- (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi for the year 1985-86 along with Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 3873/87]

12.04 hrs.

SUPPLEMENTRY DEMANDS FOR GRANTS (RAILWAYS), 1986-87

[English]

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for grants in respect of Budget (Railways) for 1986-87.

DEMANDS FOR EXCESS GRANTS (RAILWAYS), 1986-87

[English]

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : I beg to present a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (Railways) for 1984-85.

BUSINESS OF THE HOUSE

12.06 hrs.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) : On behalf of SHRI H. K. L. Bhagat, with your permission, Sir, I rise to announce that Government Business in this House during the week commencing 9th March, 1987, will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.

- (2) Consideration and passing of :—

- (a) The Cine Workers Welfare Fund (Amendment) Bill, 1987.
- (b) The Mental Health Bill, 1986, as passed by Rajya Sabha.